

PASCO



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DECLARED AT THE ET Auto RETAIL FORUM 2023 HELD ON 16TH MARCH 2023 AT HYATT REGENCY, NEW DELHI



WE ARE GRATEFUL FOR YOUR SUPPORT AND RECOGNITION

CHANDIGARH : Plot No. 2, Purv Marg, Industrial Area Phase-I, Chandigarh-160002, Mob. +91-7411781261

ROPAR : NH-21, Khabra, Singh Bhagwant Pura, Solkhan Gurudwara, Roop Nagar, Punjab-140001, Mob. +91-7411781262

DOSARKA : NH-73, Jagadhari Road, Opp. Gurudwara, Dosarka, Ambala, Haryana-133203, Mob. +91-7411781226

UDAIPUR : Plot No. E-104, Industrial Area Madari, Udaipur, Rajasthan-313001, Mob. +91-8484932282

RAJSAMAND : NH-8 Opposite GVT College Near Reliance Petrol Pump, Rajsamand, Rajasthan-313342 Mob +91-8484932282

GURUGRAM : 40, Mile Stone, Narsinghpur, NH-8, Gurugram, Haryana-122004, Mob. +91-7411781229

FARIDABAD : Plot 2, Mathura Road, Sector-6, Faridabad, Haryana-121006, Mob. +91-7411781229

SONIPAT : Village Nagal Khurd, Near Murthal Chowk, Sonipat-131021, Haryana, Mob. +91-7411781229

DELHI : 59-60, Old Arjun Nagar, Near Krishna Nagar Metro Station, New Delhi-110051, Mob. +91-8657500930

NUH : Main Alwar Nuh Road, Haryana | PALWAL : Near Ambino Garden, Palwal, Haryana, Mob. +91-7411781229

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ICICI Bank Branch Office: ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg-Jaipur 302017

PUBLIC NOTICE - TENDER CUM AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is", and "Whatever there is", as per the brief particulars given hereunder.

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Thomas Vallakkattu Ouseph (Borrower) Leelamma Thomas (Co-Borrower) Loan No : LBJA100005215587, LBJA100005207863, LBJA100005207872	Plot No 8/22, 2nd Floor, Chitrakoot Scheme, Ajmer Road, Jaipur 302021, Area of 1100 Sq.ft.	Rs. 42,92,107/- as on March 24, 2023	Rs. 27,50,000/- from March 24, 2023 to 02:00 P.M	April 10, 2023 from 11:00 A.M. to 02:00 P.M	May 01, 2023 from 11:00 AM onwards

The online auction will take place on website of e-auction agency **M/s NexXen Solution Private Limited. (URL -<https://disposalhub.com>)**. The Mortgages/ noticees are given a last chance to pay the total dues with further interest till **April 29, 2023 before 05:00 PM** else these secured assets will be sold as per above schedule.

The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at **ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg-Jaipur 302017** on or before **April 29, 2023 before 05:00 PM** and thereafter they need to submit their offer through the above mentioned website only on or before **April 29, 2023 before 05:00 PM** along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at **ICICI Bank Ltd. Regional Office JSEL Building, Malviya Nagar JLN Marg-Jaipur 302017** on or before **April 29, 2023 before 05:00 PM**. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of "**ICICI Bank Limited**" payable at Jaipur

For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact **ICICI Bank Limited on 8584874809, 8657476284**

Please note that Marketing agencies **1. NexXen Solution Private limited 2. Augeo Asset Management Pvt Ltd 3. Hecta Proptech Pvt Ltd** have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed terms and conditions of the sale, please visit **www.icicibank.com/n4p45**

Date : April 01, 2023
Place : Jaipur

Authorized Officer
ICICI Bank Limited

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
SATELLITE CABLES PRIVATE LIMITED
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LP No.	SATELLITE CABLES PRIVATE LIMITED PAN: AABCS6453R CIN: U31300DL1986PTC025645
2. Address of the registered office	A-36, 2nd Floor, Rajouri Garden, New Delhi-110027 IN
3. URL of website	As per the information provided by the Corporate Debtor, there is no operational website of the Corporate Debtor.
4. Details of place where majority of fixed assets are located	F-626, Phase-1, RICO Industrial Area, Bhiwadi, District- Alwar, Rajasthan 301019
5. Installed capacity of main products/ services	As per the description on the official portal of Ministry of Corporate Affairs, the description of main division of the Corporate Debtor is engaged in to carry on the business of manufacture of cables. Installed Capacity of Main Product i.e., Cables is 4 core 50sq mm, 500km/month
6. Quantity and value of main products/ services sold in last financial year	As per the Financial Statement provided by the Corporate Debtor for the period ended 31.03.2019, Turnover of Corporate Debtor is Rs. 8.59 Cr.
7. Number of employees/ workmen	None as reported
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	All the details are available at the office of the Resolution Professional located at Office No 908, D Mall, NSP, Pitampura, Delhi -110034 and can be sought at cirp.satellitecables@gmail.com and mark cc to ca.mittalabhi@gmail.com after executing a confidential undertaking.
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Details are available at the office of the Resolution Professional located at Office No 908, D Mall, NSP, Pitampura, Delhi -110034 and can be sought at cirp.satellitecables@gmail.com and mark cc to ca.mittalabhi@gmail.com
10. Last date for receipt of expression of interest	19-04-2023
11. Date of issue of provisional list of prospective resolution applicants	26-04-2023
12. Last date for submission of objections to provisional list	01-05-2023
13. Process email id to submit EOI	cirp.satellitecables@gmail.com

Date : 02.04.2023
Place: New Delhi

Sd/-
Abhimanyu Mittal
Resolution Professional for SATELLITE CABLES PRIVATE LIMITED
IP Registration Number: IBB/IPA-001/IP-P01870/2019-2020/12893
(Authorization for Assignment valid till: 24/11/2023)
Regd Add.: 29FF, The White House, Sector - 57, Gurgaon, Haryana-122003;
Regd Email Id: ca.mittalabhi@gmail.com
Correspondence Address: Osnik Resolution Private Limited, 908, D-Mall, Netaji Subhash Place, Pitampura, Delhi - 110034 | Email: cirp.satellitecables@gmail.com

Bank of Baroda Merta City Branch, Krishi Mandi Road, Merta City-341510, District Nagaur, Rajasthan, Phone: 01591-221220, E-Mail: mertac@bankofbaroda.co.in

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 09.12.2022 Calling upon the borrower **M/s Shree Ganesh Lime Products Proprietor Shri Triloka Ram S/o Shri Bhagu Ram and Guarantor Shri Omprakash S/o Shri Kamaram** to repay the amount mentioned in the notice being **Rs. 21,59,535.40 (Rupees Twenty One Lakhs Fifty Nine Thousand Five Hundred Thirty Five & Paise Forty only)** as on 09.12.2022 (inclusive of accrued interest up to 05.12.2022) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 27th day of March of the year 2023.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Merta City Branch, Krishi Mandi Road, Merta City-341510, District Nagaur, Rajasthan for an amount **Rs. 21,59,535.40 (Rupees Twenty One Lakhs Fifty Nine Thousand Five Hundred Thirty Five & Paise Forty only)** as on 09.12.2022 (inclusive of accrued interest up to 05.12.2022) and future interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part and parcel of Equitable Mortgage Industrial Land situated at Khasra No. 206, Village Bitan, Tehsil Merta, District Nagaur, Rajasthan Admeasuring 3100.00 Sq. Mtr. and any Construction thereon In the name of Shri Triloka Ram S/o Shri Bhagu Ram Bounded by: North: Khasra No. 205 Land, South: Khasra No. 1954/206, Kattani Marg, East: Khasra No. 203 & 545/203 Land, West: Khasra No. 207 & 1946/206 Land
Place: Nagaur
Date : 27.03.2023

Sd/-
Authorised officer

Bank of Baroda Branch Office: Ddwana Road, Near Vijay Vallabha Chock, Ddwana Road, Nagaur 341001 (Rajasthan), E-Mail: ddwac@bankofbaroda.co.in

POSSESSION NOTICE (For Immovable property/ies)
(As per Appendix IV read with Rule 8(1) of the Security Interest (Enforcement) Rules, 2002)

Whereas, The undersigned being the authorized officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice Dated 14.07.2022 Calling upon the borrower **Shri Sukhram S/o Shri Jalu Ram** to repay the amount mentioned in the notice being **Rs. 5,54,027.73 (Rupees Five Lakhs Fifty Four Thousand Twenty Seven & Paise Seventy Three only)** as on 09.07.2022 (inclusive of interest up to 09.07.2022) together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub section (4) of the section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 27th day of March of the year 2023.

The Borrower/Guarantors/Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Ddwana Road Branch, Near Vijay Vallabha Chock, Ddwana Road, Nagaur 341001 (Rajasthan) for an amount **Rs. 5,54,027.73 (Rupees Five Lakhs Fifty Four Thousand Twenty Seven & Paise Seventy Three only)** as on 09.07.2022 (inclusive of interest up to 09.07.2022) and future interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part and parcel of Equitable Mortgage Dated 25.02.2020 of Residential Building House at Salwa, Patta No. 73, Gram Salwa, Gram Panchayat Bhadana, Tahsil Nagaur, District Nagaur Admeasuring 1925.00 Sq. Ft. in the name of Shri Sukh Ram S/o Shri Jalu Ram Bounded by: North: Aam Rasla, South: House of Ramkumar, East: House of Kalash, West: House of Ramkumar
Place: Nagaur
Date : 27.03.2023

Sd/-
Authorised officer

COCHIN UNIVERSITY OF SCIENCE AND TECHNOLOGY
Kochi-682 022.

KIIFB Project
Purchase of Laboratory Equipments
E-TENDER NOTICE
No.CUSAT/PL(UCC)/A/13549/2019 Dt:31.03.2023
E-tenders are invited from reputed firms for the supply of various laboratory/ scientific equipments. Critical dates of e-tender
Start Date: 03.04.2023, 10:00 AM
Last Date: See individual e-tenders. For details, please visit <https://etenders.kerala.gov.in> or <https://cusat.ac.in/> Sd/-
REGISTRAR

"IMPORTANT"

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शाखा जालीर : (02973) 222839 मो. 9414151161, 9414152565

अधियुहण (कच्चा) सूचना
[परिच्छि 4 नियम 8(1) कच्चे की सूचना (स्थान पर सम्पत्ति के लिये)]
यह वित्तीय आस्थियों का प्रतिभूतिकरण और पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम 2002, (2002 का अधिनियम संख्यांक 54) के अन्तर्गत और धारा 13(12) के संपादित प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 एवं 9 के अधिन प्रदत्त शक्तियों के प्रयोग करते हुए, आदर्श को-ऑपरेटिव बैंक लि. के प्राधिकृत अधिकारी ने डिमाण्ड नोटिस दिनांक 20.01.2023 को जारी किया, जिसमें ऋणी एवं सहकर्ता मैसर्स श्री आशापुरा स्टील्स प्रो. श्री जितेन्द्र कुमार पुरोहित पुत्र श्री प्रेम कुमार पुरोहित, जमानती श्री विवेक प्रेम कुमार पुरोहित पुत्र श्री प्रेम कुमार पुरोहित, जमानती श्री विक्रम कुमार पुत्र श्री ओम प्रकाश एवं जमानती श्री चन्द्र प्रकाश पुत्र श्री मूलचन्द को नोटिस भ्रष्टाचार संख्या एलटी-104 में उल्लेखित राशि रु. 8,10,519.30 (रुपये आठ लाख दस हजार पांच सौ उन्नीस एवं तीस पैसे मात्र) एवं ऋण खाता संख्या एलटी-125 में उल्लेखित राशि रु. 3,80,473.89 (रुपये तीन लाख अस्सी हजार चार सौ तिरहत्त एवं नवारी पैसे) कुल रु. 11,90,993.19 (रुपये ग्यारह लाख नब्बे हजार नौ सौ तिरहत्त एवं उन्नीस पैसे मात्र) दिनांक 31.12.2022 तक व्याज सहित + दिनांक 01.01.2023 से व्याज व अन्य खर्च इस नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर भुगतान करने के लिये कहा गया था। ऋणी द्वारा राशि का पुनर्भुगतान करने में असफल होने पर एलटीद्वारा सूचना ऋणी और आम जनता को दी जाती है कि निम्न हस्ताक्षरकर्ता ने दिनांक 27.03.2023 को उक्त अधिनियम की धारा 13(4) के अन्तर्गत उक्त अधिनियम की उच्चारण 8 के साथ पठित उस पर प्रदत्त शक्तियों के प्रयोग में एलसिमन नोबे बलिग सम्पत्ति को कब्जे में लिया है।
ऋणी को विशेष एवं आम जनता को एलटीद्वारा सम्पत्ति के साथ कोई संयोजक नही करने की चेतावनी दी जाती है और सम्पत्ति के साथ किया गया कोई भी संयोजक भ्रष्टाचार संख्या एलटी-104 में उल्लेखित राशि रु. 7,27,852.30 (रुपये सात लाख सातसठ हजार आठ सौ बानन एवं तीस पैसे मात्र) एवं ऋण खाता संख्या एलटी-125 में उल्लेखित राशि रु. 2,88,852.89 (रुपये दो लाख उन्नासी हजार आठ सौ बानन एवं नवारी पैसे मात्र) कुल रु. 10,17,705.19 (रुपये दस लाख सत्रह हजार सात सौ पांच एवं उन्नीस पैसे मात्र) दिनांक 28.02.2023 तक व्याज शामिल करते हुए एवं इससे आगे का व्याज व अन्य खर्च आदर्श को-ऑपरेटिव बैंक लि. शाखा जालीर (राजस्थान) के प्रभार के अधिन होगा।
कर्जदार का ध्यान प्रतिभूति आस्थियों को छुड़ाने के लिए उपलब्ध समय में संबंध में अधिनियम की धारा 13(6) के प्रावधानों की ओर आकषित किया जाता है।

अवल सम्पत्ति का वर्णन :
सम्पत्ति के समी अंश व अंग गठित होते हैं जो अवल सम्पत्ति बड़ी पोल के बाहर, जागीर, फकीरी, घाघियाँ की बस्ती, जालीर स्थित है। जिसका कुल क्षेत्रफल 738.62 वर्गफीट एवं (82.06 वर्गगज) है। यह सम्पत्ति का विक्रय विवेक सब राजस्तर कार्यालय जालीर के सम्म दिनांक 20.01.2016 को बुक नं. 1, जिल्द नं. 627, पेज नं. 73, क्र.सं. 2016000257 एवं अतिरिक्त बुक नं. 1, जिल्द नं. 1748, पेज नं. 217 से 230 से पंजीकृत है। यह सम्पत्ति श्री जितेन्द्र कुमार पुरोहित पुत्र श्री प्रेम कुमार पुरोहित द्वारा चढ़ा रकी गयी है। जिसकी खासो ओर की सीमाएँ निम्न हैं :-
उत्तर : गली साईज 26.6 फीट, दक्षिण : गली साईज 25 फीट, पूर्व : चौक साईज 21.03 फीट एवं पश्चिम : वाला, खरीवा हुआ मकान 35 फीट

स्थान : सिरोही, राजस्थान
दिनांक : 27.03.2023

प्राधिकृत अधिकारी
आदर्श को-ऑपरेटिव बैंक लि.

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the borrower(s) and the public in general, that the undersigned has taken symbolic possession of the property described herein below in exercise of the powers conferred on him under sub-section (4) of Section 13 of the said Act read with Rule 8 of the said Rules 2002 on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers'/borrowers' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

Name of borrower(s) & Loan Account No.	Description of property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	Outstanding Amt. as on Date of Demand Notice
M/s. Raj Academy Shiksha Samiti Mr. Mukesh Kumar Sharma Mr. Poran Mal Yadav Mrs. Shakuntala Yadav Mrs. Jyoti Sharma 20007100001653	All that piece and parcel of the immovable property situated at Khasra No. 3555/2 Village Jodhpura, Gram Panchayat-Kolaheda, Tehsil-Thangazi, Dist-Alwar 301024 and bounded by: North: Agriculture Land of Jai Ram and Ishwar Vagera, East: Vacant land and Road, West: Agricultural Land of others, South: Government Road	14.09.2022	28.03.2023	Rs.8651909.40
Mr. Poran Mal Yadav Mrs. Shakuntala Yadav 20007100001657	All that piece and parcel of the immovable property situated at Patta No.7 Gram -Jodhpura Gram Panchayat-Kolaheda Tehsil-Thangazi Dist-Alwar 301024 and bounded by: North: Residential House of Gullu Ra Yadav, East: Land of Educational Institute, West: Road, South: Building of Educational Institute	14.09.2022	28.03.2023	Rs.2683972.66

Date: Alwar
Place: 02/04/2023

Authorized Officer
Bandhan Bank Limited

Jaipur

